

**Central Administrative Tribunal
Madras Bench**

OA 310/00810/2019

Dated Tuesday the 2nd day of July Two Thousand Nineteen

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

A.Md. Mustafa
No. 98/89, Sajja Munusamy Chetty Street
Old Washermenpet
Chennai – 600 021. ... Applicant

By Advocate **M/s R. Malaichamy**

1. Union of India
Rep. by the Postmaster General
Chennai City Region (TN)
Anna Salai, Chennai 600 002.

2. Senior Superintendent of Post Offices
Chennai City North Division
Chennai – 600 008. ... Respondents

By Advocate **Mr. Su. Srinivasan**

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“1. To direct the respondents to pay/settle the ex-gratia amount and other service benefits with interest applicable to GPF account to the applicant and,

2. To pass such further or other orders”

2. At the time of hearing, learned counsel for the applicant submitted that the respondents have intimated him that they had put up a proposal for condonation of break in service and the matter is pending before the appropriate authority and they will pass appropriate order on getting the reply from the concerned Department.

3. Counsel for the applicant submits that he will be satisfied if a direction is given to dispose of the matter within a time frame to be stipulated by this Tribunal.

4. Mr. Su. Srinivasan takes notice for the respondents.

5. In view of the limited submission made and without going into the substantive merits of the case this OA is disposed of with a direction to the second respondent to take a decision on merits within a period of three months from today.

6. OA is disposed of at the admission stage.

(T. Jacob)
Member(A)

AS

02.07.2019

(P. Madhavan)
Member (J)